



2026:AHC:30962

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 611 of 2026

Maiki

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Lal Ji Maurya, Vinod Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present petition with the prayer to decide the application filed under Section 33(1) of the U.P. Land Revenue Code, 2006.
2. Today when the matter is taken up, learned Standing Counsel placed Instructions dated 07.02.2026 received under the signature of Sub Divisional Magistrate, Chayal, District Kaushambi.
3. From perusal of the Instructions, it transpires that the petitioner wants to execute the report submitted under Section 33(1) of the U.P. Land Revenue Code, 2006. It is further stated that the petitioner wants to get the benefit of Sale Deed dated 16.07.1982 by way of entering the names in the revenue records. It is further stated that pursuant to the aforesaid sale deed, names of the purchaser have not been entered in the revenue records even today.
4. It is argued by leaned Standing Counsel that in case, the petitioner wants to mutate his name in the revenue records, he should file application under Section 34 of U.P. Land Revenue Code, 2006.
5. In this view of the matter, no relief could be granted to the petitioner. The writ petition is dismissed.

(Prakash Padia,J.)

February 11, 2026

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